



2026:AHC-LKO:20956

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

APPLICATION U/S 482 No. - 1885 of 2026

Heera Ram Alias Hiraram

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Deptt. Lko.
And 4 Others

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Niyaj Ahmad
Counsel for Opposite Party(s)	:	G.A.

Court No. - 16

HON'BLE SHREE PRAKASH SINGH, J.

1. Supplementary affidavit filed by learned counsel for the applicant is taken on record.
2. Vakalatnama filed by Shri Ashish Kumar Shukla, Advocate on behalf of opposite party no.2 is taken on record.
3. Heard Shri Niyaj Ahmad, learned counsel for the applicant, learned A.G.A. for the State, Shri Ashish Kumar Shukla, learned counsel for the opposite party no.2 and perused the record.
4. By means of the instant application, the applicants have prayed to quash the entire proceeding of Case No.316 of 2024; *State Versus Heeraram*, arising out of Case Crime No. 40 of 2024, under sections-376 (2) (N), 363, 366 I.P.C., Sections 5 (8)/6 of the Protection of Children from Sexual Offences Act, 2012, and Sections 3(2)(5), 3(2)(5-A) of S.C./S.T. Act, relating to the Police Station-Aliganj, District- Ambedkar Nagar, pending in the Court of learned Special Judge, POCSO Act, Ambedkar Nagar, as well as impugned charge-sheet no.77/24, dated 28.5.2024 under sections-376 (2) (N), 363, 366 I.P.C., Sections 5 (8)/6 of the Protection of Children from Sexual Offences Act, 2012, and Sections 3(2)(5), 3(2)(5-A) of S.C.S.T. Act, in the light of compromise dated 03.02.2026.
5. The learned counsel for the applicant submits the applicant and the

alleged victim are major and they have solemnized marriage. It is also submitted that the victim, before the trial court, has not supported the prosecution version. It is further submitted that the parties sat together and have amicably settled their dispute which has been reduced in writing on 03.02.2026. He added that thereafter the applicant filed the instant application for direction to the trial Court to verify the compromise deed and in compliance of the order dated 23.03.2026 the verification was done and report has been submitted to this Court vide order dated 26.02.2026. He submits that further criminal proceeding in the instant matter would amount to harassment and thus the instant criminal proceeding arising out of Case Crime No.375 of 2019 may be quashed.

6. Learned counsel for the opposite party no.2 has also supported the contention of the learned counsel for the applicants and submits that parties have amicably settled their dispute and the opposite party no.2 has no grievance, hence, criminal proceedings against the applicants may be dropped.

7. Learned counsel for the State has no objection to the contention aforesaid.

8. Considering the aforesaid submissions of the learned counsel for the parties, I find that compromise has been entered into between the parties on 03.02.2026 and said compromise has been verified on 13.03.2026 and, now, as per the statement of learned counsel for the parties, they do not want to press the aforementioned criminal case relating to Case Crime No. 40 of 2024.

9. In view of the above, as the applicants and opposite parties have entered into compromise on 03.02.2026 and no grievance remains to be agitated and as such, further criminal proceedings in the aforementioned criminal case are liable to be set aside in view of the Judgements of the Apex Court rendered in **B.S. Joshi and others Vs. State of Haryana and another (2003)4 SCC 675; Nikhil Merchant Vs. Central Bureau of Investigation[2008]9 SCC 677; Manoj Sharma Vs. State and others (2008) 16 SCC 1; Gian Singh Vs. State of Punjab (2012) 10 SCC 303; and Narindra Singh and others Vs. State of Punjab (2014) 6 SCC 466**

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10. Accordingly, criminal proceedings with regard to Case No.316 of 2024; *State Versus Heeraram*, arising out of Case Crime No. 40 of 2024, under sections-376 (2) (N), 363, 366 I.P.C., Sections 5 (8)/6 of the Protection of Children from Sexual Offences Act, 2012, and Sections 3(2)(5), 3(2)(5-A) of S.C./S.T. Act, relating to the Police Station-Aliganj, District- Ambedkar Nagar, pending in the Court of learned Special Judge, POCSO Act, Ambedkar Nagar are hereby **quashed**.

11. The compromise shall be part of this order.

12. The application is allowed accordingly.

13. Consigned to record.

(Shree Prakash Singh,J.)

March 23, 2026

V. Sinha